ITEM NO.21 COURT NO.R-2 SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).24242/2005

(From the judgement and order dated 26/03/2004 in WA No. 3407/2001
of The HIGH COURT OF KARNATAKA AT BANGALORE)

M/S. KARNATAKA STATE FOREST INDUS.CORPN. Petitioner(s)

VERSUS

M/S. INDIAN ROCKS Respondent(s)

WITH SLP(C) NO. 23148 of 2005
(With prayer for interim relief and office report)

Date: 07/12/2006 This Petition was called on for hearing today.

For Petitioner(s)
Mr. R.S. Suri,Adv.

Ms. Asha Gopalan Nair,Adv.

For Respondent(s)
Mr. E.C. Vidya Sagar,Adv.

Mr. Pradeep Kumar Bakshi,Adv.

Mr. Shailesh Madiyal,Adv.
Mr. R.B. Phookan,Adv.

UPON hearing counsel the Court made the following
O R D E R

Sufficient time has already been granted to the respondent to file counter affidavit but they have failed to do so. Learned counsel for the respondent is pressing for some more time as a last chance. Respondent is permitted to file counter affidavit before 22.12.2006. Petitioners may file rejoinder affidavit before 22.1.2007. However, if no counter affidavit is filed before

22.12.2006 office is directed to list the matter before the Hon’ble Court.

(S.G.SHAH)

Registrar